

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602

Company Appeal 187/252/ND/2023

IN THE MATTER OF:

ACIT, Circle 22(2), New Delhi

...APPELLANT

Vs

ROC, Delhi and Ors.

(M/s. Surdeep Minerals and Mining Pvt. Ltd.)

...RESPONDENT

Section

U/s 252

Order delivered on 09.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department :Adv Puneet Rai,SSC along with Adv
Nikhil Jain

For the RoC :Adv. Jyoti Khurana

ORDER

Ld. Counsel on behalf of Income Tax Department is present and submitted that the assessment proceeding are concluded and he sought time to file the assessment order and demand notice. None appears on behalf of the Respondent (except RoC) despite service. None had also appeared on behalf of the Respondents on the last date of hearing i.e. 29.02.2024. Therefore, Respondents other than RoC are set *ex parte*. On the request made by the Ld. Counsel on behalf of Income Tax Department, list the matter on **18.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)